

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 28th September, 2020.

No.LJ(B).1/2018/78 – In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Governor of Meghalaya is please to appoint the following Non-MCS Officer as Executive Magistrate in connection with monitoring of illegal transportation of coal including mining as per National Green Tribunal (NGT) Order for a period of 3 (three) months or till further orders.

Sl. NO.	Names of Officer and Designation	Jurisdiction	To be placed with District/Sub-Division.
1.	Shri Shemphanglin Syiemlieh Block Deveopment Officer, Mawshynrut C & R D, Block.	West Khasi Hills District, Nongstoin	Deputy Commissioner, West Khasi Hills District, Nongstoin.

S.K. Sangma
(S.K. Sangma)

Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.

Memo.No.LJ (B).1/2018/78-A,

Dated Shillong, the 29^h September, 2020.

Copy to : -

1. The Director Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-ordinary. Gazette of the Government of Meghalaya.
2. The Additional Chief Secretary to the Govt. of Meghalaya Forests & Environment Department for information.
3. The Deputy Commissioner, West Khasi Hills District, Nongstoin, with a request to circulate to the Officer concerned. This has a reference to your letter No. NDC.5/14/19/20/Pt.VII/55, dated 18.9.2020.
4. The Director of Information and Public Relation, Meghalaya, Shillong.
5. The Personnel & A. R. (A) Department for information.
6. The DEO (Data Entry Operator) Law (A) Department, Main Secretariat Building for uploading the Notification in the Law Department website.

By order etc...,

Sangma
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.
